(c) The crimes alleged to have been committed toy them under various laws are as under:

					1 Jan.	1 April	1 July	1 October
Indian Penal Code		•	•	•	20	27	32	36
Narcotic Drugs and I Substances Act	sych	otro	pic		4	4 .	6.	10
Terrorist and Disrupt	ive A	ctiv	ities	Act	4	5	5	5
Official Secret Act		٠	•		- -	-		1
Customs Act		•		٠				2

They have been remanded to judicial custody in connection with the crime committed by them under various laws. Sortie are in custody as they have, not been able to arrange bails.

Socioeconomic problems due to settlement of Chakma Refugees

2094. SHRI SUDHIR RANJAN MIAJUMDAR: Will the Minister of HOME AFFAIRS be. pleased to state:

- (a) whether Government are aware that the presence of a large scale Chak-mas from Bangladesh in Tripura and Arunachal Pradesd has created a socioeconomic problem' in these States; and
- (b) if so, what is the manner in which tie Central Government propose to meet the situation*.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFHISJSF AND THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir.

(b) As regards the presence of Chakma refugees in Anmachal Pradesh, in 1964 a large number of refugees from the then East Pakistan came to Assam and some of them were rehabilitated in Arunachal Pradesh. The Government of India have decided to grant citizenship to these Chakma refugees and the matter has been taken up with the Government of Arunachal Pradesh.

As regards Chakma refugees in Tripura who came to India from 1986 onwards, the Government had been impressing upon the Government of Bangladesh the need for their speedy repatriation. During the visit of Bangladesh Prime Minister to India in May, 1992, it has been agreed

that speedy steps will be taken for their repatriation. For this purpose, the Government of Bangladesh has constituted a 9-Member Committee consisting of representatives of political parties to resolve the problem of Chittagong Hit: Tracts (CHT), including early return of the Chakma refugees.

Capital of Haryana State

2095. SHRI S. S. SURJEWALA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government propose to construct a separate Capital for the State of Haryana:
- (b) if so, whether Government would give financial assistance to the State of Haryana for the construction of its own capital, if so, what is the approximate amount and formula therefor:
- (c) whether it is a fact that non-existence of a Capital city kept the State backward which lacked in the growth of culture. r:rt, science and technology; and
- (d) whether it is a fact that the State has also suffered in the matter of education and social development in the absence of its own capital as the various institutions could not be established and grown?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE, MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) There is no such proposal under consideration at present.

(b) to (d) Do not arise.